DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF EQUITY PUBLIC SHAREHOLDERS OF

RICHFIELD FINANCIAL SERVICES LIMITED

Corporate Identification Number (CIN): L65999WB1992PLC055224

Registered Office: 33, Brabourne Road, 5th Floor, Kolkata - 700001, West Bengal, India. Contact Details: 033-22425812 / 033-30230347 / 033-22426208; Website: www.rfsl.co.in; Email Address: rfsl.nbfc@gmail.com

OPEN OFFER FOR ACQUISITION OF UP TO 9,75,026 (NINE LAKH SEVENTY-FIVE THOUSAND AND TWENTY-SIX) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹10.00/- (INDIAN RUPEES TEN ONLY) EACH ('OPEN OFFER EQUITY SHARES') FROM ALL THE PUBLIC SHAREHOLDERS OF RICHFIELD FINANCIAL SERVICES LIMITED ('RFSL' OR 'TARGET COMPANY') BY VADASSERIL CHACKO GEORGEKUTTY ('ACQUIRER 1'), MIDHUN ITTOOP ('ACQUIRER 2'), AND VARGHESE MATHEW ('ACQUIRER 3') (HEREINAFTER COLLECTIVELY REFERRED TO AS THE 'ACQUIRERS') AT AN OFFER PRICE OF ₹23.00/- (INDIAN RUPEES TWENTY-THREE ONLY) PER EQUITY SHARE.

This Detailed Public Statement (hereinafter referred to as 'DPS') is being issued by CapitalSquare Advisors Private Limited, (hereinafter referred to as 'Manager to the Offer'), for and on behalf of the Acquirers, in compliance with Regulation 13 (4), Regulation 14 (3), and Regulation 15 (2) and such other applicable Regulations of the SEBI (SAST) Regulations pursuant to the public announcement dated Wednesday, June 16, 2021 (hereinafter referred to as 'Public Announcement') in relation to this Open Offer, which was filed with Securities and Exchange Board of India (hereinafter referred to as 'SEBI'), BSE Limited (hereinafter referred to as 'BSE Limited'), The Calcutta Stock Exchange Limited (hereinafter referred to as 'CSE Limited') (hereinafter 'BSE Limited' and 'CSE Limited' is collectively referred to as 'Stock Exchanges') and the Target Company at its registered office, in terms of Regulation 3 (1) and Regulation 4 of the SEBI (SAST) Regulations. The Public Announcement was sent to SEBI, the Stock Exchanges and to the Target Company on Wednesday, June 16, 2021, in terms of Regulation 14 (1) and Regulation 14 (2) of the SEBI (SAST) Regulations.

For the purposes of this Detailed Public Statement, the following terms shall have the meaning assigned to them below:

'Business Day' means any day other than a Saturday, Sunday or any day on which banks in India or the SEBI is permitted to be closed;

'Equity Shares' means the fully paid-up equity shares of the Target Company of face value of ₹10.00/- (Rupees Ten only) each;

'Equity Public Shareholders' means all the equity shareholders of the Target Company excluding (a) the equity shareholders forming a part of the promoter and promoter group of the Target Company; (b) parties to the Share Purchase Agreement; and (c) any persons acting in concert or deemed to be acting in concert with the persons set out in (a) and (b);

'Identified Date' means the date falling on the 10th (tenth) working day prior to the commencement of the tendering period, for the purpose of determining the Equity Public Shareholders to whom the Letter of Offer shall be sent;

'Open Offer' means the open offer being made by the Acquirers for acquisition of up to 9,75,026 (Nine Lakhs Seventy-Five Thousand And Twenty-Six) Equity Shares, representing 26.00% of the fully paid-up Equity Share capital and voting share capital of the Target Company;

'Open Offer Price' means an offer price of ₹23.00/- (Indian Rupees Twenty-Three only) per Equity Share;

'Open Offer Size' means assuming full acceptance under this Open Offer, the aggregate consideration payable to the Equity Public Shareholders in accordance with the SEBI (SAST) Regulations amounting to ₹2,24,25,598.00/- (Indian Rupees Two Crores Twenty-Four Lakhs Twenty-Five Thousand Five Hundred and Ninety-Eight Only);

'SEBI' means Securities and Exchange Board of India;

'Voting Share Capital' means the fully diluted Equity Share capital and voting share capital of the Target Company as of the 10th (tenth) working day from the closure of the tendering period of this Open Offer;

I. DETAILS OF THE ACQUIRERS, SELLING PROMOTER SHAREHOLDERS AND TARGET COMPANY

A. INFORMATION ABOUT THE ACQUIRERS

1. VADASSERIL CHACKO GEORGEKUTTY ('Acquirer 1')

a) Vadasseril Chacko Georgekutty, s/o Vadasseril Mathai Chacko, aged 49 years, having Permanent Account Number 'AFIPG3804P' under the Income Tax Act, 1961, resident at Keeyalil Vadasseril, Vettickal PO, Kanayanoor Village, Mulamthuruthy, Vettickal, Ernakulam - 682314, Kerala, India. The contact detail of Acquirer 1 is +91-9048505127, and Email Address is vcgeorgek@gmail.com;

b) Acquirer 1 has completed his masters' in business administration from National Institute of Bank Management; and has more than 22 (twenty-two) years of rich experience working with various Non-Banking Financial Companies in the field of sales and marketing, regional manager, area manager and managing branches in sales, marketing, operation, administration, staffing, etc.; He is not holding directorship in any company;

c) The net worth of Acquirer 1 is ₹470.15/- Lakhs (Indian Rupees Four Hundred and Seventy Lakhs and Fifteen Thousand Only) as certified vide certificate dated Wednesday, June 16, 2021, by CA Amith, Partner at A. John Moris & Co., Chartered Accountants, bearing membership number 244398, firm registration number S007220, having its head office located at No.5, Lakshmipuram, 1st Street, Deivasigamani Road (Near Music Academy), Royapettah, Chennai – 600014, Tamil Nadu, India with contact details being 044-2811600374; and office situated at TC 7/368/2, Raj Arcade, Kinar Junction, Cherur Post, Thrissur – 680008, with contact details being +91-487-232-3611, +91-99953-13611, and Email Address being thrissur@ajohnmoris.com;

2. MIDHUN ITTOOP ('Acquirer 2')

a) Midhun Ittoop, s/o Ittoop Ouseph Konuparambu, aged 29 years, having Permanent Account Number 'ACGPI9365Q' under the Income Tax Act, 1961, resident at Konuparamban House, Hospital Road, Chalakudi H O, Mukundapuram, Thrissur – 680307, Kerala, India. The contact detail of Acquirer 2 is +91-9746010031, and Email Address is ittoops@gmail.com;

b) Acquirer 2 has completed his Masters in International Business, Masters in Commerce, and Bachelor of Technology (Mechanical) and has more than five years rich experience in the field of business development; He is not holding directorship in any company;

c) The net worth of Acquirer 2 is ₹277.11/- Lakhs (Indian Rupees Two Hundred and Seventy Seven Lakhs and Eleven Thousand Only) as certified vide certificate dated Wednesday, June 16, 2021, by CA Amith, Partner at A. John Moris & Co., Chartered Accountants, bearing membership number 244398, firm registration number S007220, having its head office located at No.5, Lakshmipuram, 1st Street, Deivasigamani Road (Near Music Academy), Royapettah, Chennai – 600014, Tamil Nadu, India with contact details being 044-2811600374; and office situated at TC 7/368/2, Raj Arcade, Kinar Junction, Cherur Post, Thrissur – 680008, with contact details being +91-487-232-3611, +91-99953-13611, and Email Address being thrissur@ajohnmoris.com;

3. VARGHESE MATHEW ('Acquirer 3')

a) Varghese Mathew, s/o C. V. Mathai, aged 29 years, having Permanent Account Number 'BLEPM2304M' under the Income Tax Act, 1961, resident at Cherakkunnathu, House, Mudavoor, Muvattupuzha, Velloorkunnam (Part), Emakulam, Mudavoor - 686669, Kerala, India. The contact detail of Acquirer 3 is +91-9747201333, and Email Address is varghese.mthwl@gmail.com;

b) Acquirer 3 has completed his master in business administration with specialization in finance. He has one year of working experience as a tax analyst in Deloitte. He has also more than one of experience in the field of Hotel Industry. He is acting in the capacity of director in Highland Star Hotels And Resorts Private Limited (Olive Downtown).

c) The net worth of Acquirer 3 is ₹241.55/- Lakhs (Indian Rupees Two Hundred and Forty-One Lakhs and Fifty-Five Thousand Only) as certified vide certificate dated Wednesday, June 16, 2021, by CA Amith, Partner at A. John Moris & Co., Chartered Accountants, bearing membership number 244398, firm registration number S007220, having its head office located at No.5, Lakshmipuram, 1st Street, Deivasigamani Road (Near Music Academy), Royapettah, Chennai – 600014, Tamil Nadu, India with contact details being 044-2811600374; and office situated at TC 7/368/2, Raj Arcade, Kinar Junction, Cherur Post, Thrissur – 680008, with contact details being +91-487-232-3611, +91-99953-13611, and Email Address being thrissur@ajohnmoris.com

4. ACQUIRER'S CONFIRMATION AND UNDERTAKING

a) As on date of this Detailed Public Statement, the Acquirers do not hold any Equity Share in the Target Company. However, pursuant to the Share Purchase Agreement executed, they intend to acquire, 12,39,439 (Twelve Lakhs Thirty-Nine Thousand Four Hundred and Thirty-Nine) Equity Shares representing 33.05% of the Equity Share capital and Voting Share Capital of the Target Company; As on date of this Detailed Public Statement, except the execution of the Share Purchase Agreement, the Acquirers do not have any interest or any other relationship in the Target Company and its promoters, directors or key employees;

b) As on date of this Detailed Public Statement, the Acquirers do not belong to any group;

c) As on date of this Detailed Public Statement, the Acquirers are not forming part of the present promoter and promoter group of the Target Company;

d) The Acquirers, have individually, confirmed and declared that, none of the Acquirers are related to each other in any manner; and that there is/are no nominee(s) of the Acquirers on the Board of Directors of the Target Company;

e) The Acquirers, have individually, confirmed and declared that, they have not been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of the Securities and Exchange Board of India Act, 1992 (hereinafter referred to as **'SEBI Act'**), or under any other regulation made under the SEBI Act;

f) The Acquirers, have individually, confirmed and declared that, they have not been categorized nor are appearing in the *'Wilful Defaulter'* list issued by any bank, financial institution, or consortium thereof in accordance with the guidelines on wilful defaulters issued by SEBI;

g) The Acquirers, have individually, further confirmed and declared, the Acquirers are not declared as *'Fugitive Economic Offenders'* under Section 12 of the Fugitive Economic Offenders Act, 2018;

h) The Acquirers have stated that, there are no persons acting in concert in relation to this Open Offer within the meaning of Regulation 2 (1) (q) (1) of the SEBI (SAST) Regulations;

i) The Acquirers, hereby individually, undertake that, they will not sell the Equity Shares of the Target Company, held and acquired by them, if any, during the Open Offer period in terms of Regulation 25 (4) of the SEBI (SAST) Regulations;

B. INFORMATION ABOUT THE SELLING PROMOTER SHAREHOLDERS

1) The details of the all the selling promoter shareholders, who have entered into the Share Purchase Agreement with the Acquirers and the Target Company, are as stated hereunder:

Sr. No.	Name, PAN and Address of Promoter Shareholders	Nature of entity	Changes in the names in the past	Part of the Promoter/ Promoter Group	Equity Shares held prior to Share Purchase Agreement	% of Equity Shares
(i)	**Business Private Limited** Permanent Account Number: AABCB1305K Corporate Identification Number: U51909WB1991PTC053163 Registered Office situated at 33, Brabourne Road, 5th Floor, PS-Hare Street, Kolkata - 700001, West Bengal, India	Private Limited Company	NA	Yes	4,39,400	11.72%
(ii)	**Dinkar Commercials Private Limited** Permanent Account Number: AABCD0439L Corporate Identification Number: U74999DL1985PTC305615 Registered Office situated at 14/5, Basment Old Rajinder Nagar New Delhi Central - 110060, Delhi, India	Private Limited Company	NA	Yes	3,62,900	9.68%
(iii)	**Ektaa Tradefin Private Limited** Permanent Account Number:AAACE5683N Corporate Identification Number: U65999WB1993PTC060494 Registered Office situated at 521, Marshall House 33/1 N.S. Road, Kolkata, West Bengal - 700001, India	Private Limited Company	NA	Yes	1,10,000	2.93%
(iv)	**Superdeal Resources Private Limited** Permanent Account Number: AADCS7472E Corporate Identification Number: U65993WB1993PTC060497 Registered Office situated at 521, Marshall House 33/1 N.S. Road, Kolkata, West Bengal - 700001, India	Private Limited Company	NA	Yes	1,13,300	3.02%
(v)	**R K Kankaria (HUF)** Permanent Account Number: AACHR7382C Represented through its Karta: Rajesh Kumar Kankaria Office located at E C-90, Sector-1, Salt Lake, Bidhannagar, North 24 Parganas, Kolkata - 700064, West Bengal, India	Hindu Undivided Family	NA	Yes	12,200	0.33%
(vi)	**Rajesh Kumar Kankaria** Permanent Account Number: AFSPK9586L Resident at E C-90, Sector-1, Salt Lake, Bidhannagar, North 24 Parganas, Kolkata - 700064, West Bengal, India	Individual	NA	Yes	1,01,945	2.72%
(vii)	**Rajni Kankaria** Permanent Account Number: AFYPK3678R Resident at E C-90, Sector-1, Salt Lake, Bidhannagar, North 24 Parganas, Kolkata - 700064, West Bengal, India	Individual	NA	Yes	85,500	2.28%
(viii)	**Rishabh Kankaria** Permanent Account Number: ARWPK0711H Resident at E C-90, Sector-1, Salt Lake, Bidhannagar, North 24 Parganas, Kolkata - 700064, West Bengal, India	Individual	NA	Yes	9,294	0.25%
(ix)	**Ruby Nahar** Permanent Account Number: ANIPK3276B Resident at E C-90, Sector-1, Salt Lake, Bidhannagar, North 24 Parganas, Kolkata - 700064, West Bengal, India	Individual	NA	Yes	4,900	0.13%
	TOTAL				12,39,439	33.05%

2) The Selling Promoter Shareholders have proposed to sell 12,39,439 (Twelve Lakhs Thirty-Nine Thousand Four Hundred and Thirty-Nine) Equity Shares to the Acquirers constituting 33.05% of the total paid-up Equity Share capital and Voting Share Capital of the Target Company pursuant to Share Purchase Agreement dated Friday, June 11, 2021 at a price of ₹21.00/- (Indian Rupees Twenty-One Only) per Equity Share;

3) The Promoters, as mentioned above, have individually declared and confirmed that, they have not been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of the SEBI Act, 1992, as amended or under any other regulation made under the SEBI Act, 1992;

4) The Selling Promoter Shareholders have individually declared and declared that, they do not belong to any group;

C. INFORMATION ABOUT THE TARGET COMPANY – RICHFIELD FINANCIAL SERVICES LIMITED

(The disclosure mentioned under this section has been sourced from information published by the Target Company or provided by the Target Company or publicly available sources)

1) Richfield Financial Services Limited was originally incorporated on April 16, 1992, as 'Richfield Portfolio Management Private Limited' under the provisions of the Companies Act, 1956 with the Registrar of Companies, Calcutta, West Bengal. In the following calendar year of 1993, the name of the Target Company was changed from 'Richfield Portfolio Management Private Limited' to 'Richfield Financial Services Private Limited', in pursuance of which a fresh certificate of incorporation was issued by the Registrar of Companies, Calcutta, West Bengal on February 02, 1993, wherein the change of name of the Target Company was recorded. Later in the next following calendar year of 1994, the Target Company was converted from a private limited company to public limited company, resulting in deletion of the word private from the name of the Target Company, consequentially effecting of issuance of a fresh Certificate of Incorporation dated December 16, 1994, in the name of 'Richfield Financial Services Limited'. The Corporate Identification Number of the Target Company is 'L65999WB1992PLC055224'. The Target Company is having its registered office situated at 33, Brabourne Road, 5th Floor, Kolkata - 700001, West Bengal, India;

2) The Target Company is registered with Reserve Bank of India as a 'Non-Deposit Taking Non-Banking Finance Company' having Certificate bearing registration number '05.00093' dated February 18, 1998;

3) As on the date of this Detailed Public Statement, the Authorized Equity Share capital of the Target Company is ₹4,00,00,000.00/- (Indian Rupees Four Crores Only) comprising of 40,00,000 (Forty Lakhs) Equity Shares; and the issued, subscribed, and paid-up Equity Share capital is ₹ 3,75,01,000.00/- (Indian Rupees Three Crores Seventy-Five Lakhs One Thousand Only) comprising of 37,50,100 (Thirty-Seven Lakhs Fifty Thousand One Hundred) Equity Shares. Further, the Target Company does not have any partly paid-up Equity Shares. There are no outstanding warrants or options or similar instruments, convertible into Equity Shares at a later stage. Further, no Equity Shares are subject to any lock-in obligations;

4) The entire Equity Share capital and Voting Share Capital of the Target Company is listed at BSE Limited and The Calcutta Stock Exchange Limited. The Target Company has already established connectivity with Central Depositories Services (India) Limited (hereinafter referred to as **'CDSL'**) and National Securities Depository Limited (hereinafter referred to as **'NSDL'**); The Equity Shares of the Target Company bearing International Securities Identification Number 'INE201C01012' are placed under Group 'X' bearing Scrip Code '539435' and Scrip ID 'RFSL' on the BSE. The Equity Shares bear scrip code of '028162' on The Calcutta Stock Exchange Limited;

5) There has been no trading in the Equity Shares of the Target Company on The Calcutta Stock Exchange Limited and based on the information available on the BSE Limited's website, the Equity Shares of the Target Company are not frequently traded on BSE Limited within the meaning of explanation provided in 2 (1) (j) of the SEBI (SAST) Regulations;

6) Brief audited financial information of the Target Company for the unaudited financial results for the nine-months period ending on December 31, 2020 and for the Financial Year ended March 31, 2020; March 31, 2019, and March 31, 2018 are as follows:

(Amount in ₹)

Particulars	For the nine-months period ended December 31, 2020	For the Financial Year ending		
		March 31, 2020	March 31, 2019	March 31, 2018
	(Unaudited) @	(Audited) @	(Audited)@	(Audited)#
Total Revenue	96,57,860	36,10,094	45,39,997	66,79,556
Net Income i.e. Profit/ (Loss) After Tax	65,08,282	(28,53,649)	19,08,050	17,89,242
EPS (in ₹)	1.74*	(0.76)	3.15	0.48
Net worth /Shareholder's Funds	8,08,79,897	7,42,51,028	9,19,63,476	6,15,01,649

@ This information is extracted from the financial statements prepared in accordance with Indian Accounting Standards;
 # This information is extracted from the financial statements prepared in accordance with Generally Accepted Accounting Principles in India ('Indian GAAP');
** Not annualized.*

7) The present Board of Directors of the Target Company are as follows:

Sr. No.	Name	Date of Appointment	Director Identification Number	Designation
1.	Sikhar Chand Choradia	January 31, 2007	01483314	Independent Director and Chairman
2.	Rishabh Kankaria	November 26, 2018	05325575	Managing Director
3.	Rajesh Kumar Kankaria	April 16, 1992	00097236	Non-Executive Promoter Director
4.	Rajni Kankaria	November 26, 2018	00097998	Non-Executive Director
5.	Subodh Kumar Agrawal	August 20, 2016	00553916	Independent Director
6.	Jai Narayan Gupta	June 30, 1998	00570313	Non-Executive Promoter Director

D. DETAILS OF THE OPEN OFFER

1) The Acquirers are making an Open Offer to acquire 9,75,026 (Nine Lakhs Seventy-Five Thousand and Twenty-Six) Equity Shares representing 26.00% of total Equity Share capital and Voting Share Capital of the Target Company, at a price of ₹23.00/- (Indian Rupees Twenty-Three Only) per Equity Share aggregating to a total consideration of ₹2,24,25,598.00/- (Indian Rupees Two Crores Twenty-Four Lakhs Twenty-Five Thousand Five Hundred and Ninety-Eight Only) (hereinafter referred to as **'Maximum Open Offer Consideration'**) payable in cash, in accordance with the provisions of Regulation 9 (1) (a) of the SEBI (SAST) Regulations, subject to the terms and conditions set out in the Public Announcement, this Detailed Public Statement and the Letter of offer (hereinafter referred to as **'Letter of Offer'**);

2) This Open Offer is being made under SEBI (SAST) Regulations, to all the Equity Public Shareholders of the Target Company as on Monday, 26 July, 2021 (hereinafter referred to as **'Identified Date'**), other than parties to the Share Purchase Agreement, and the Acquirers under Regulation 7 (6) of the SEBI (SAST) Regulations;

3) The Acquirers have confirmed that, they have not acquired any Equity Shares and Voting Share Capital rights of the Target Company during the period of 52 (Fifty-two) week's period prior to the date of the Public Announcement;

4) This Open Offer is not conditional upon any minimum level of acceptance in terms of the Regulation 19 (1) of SEBI (SAST) Regulations;

5) This Open Offer is not a competitive bid in terms of the Regulation 20 of SEBI (SAST) Regulations;

6) This Open Offer is not pursuant to any global acquisition resulting in an indirect acquisition of Equity Shares of the Target Company;

7) The Manager to the Offer, CapitalSquare Advisors Private Limited does not hold any Equity Shares in the Target Company as on the date of appointment as Manager to the Offer. They hereby declare and undertake that, they shall not deal in the Equity Shares of the Target Company during the period commencing from the date of their appointment as Manager to the Offer until the expiry of 15 (Fifteen) Days from the date of closure of this Open Offer;

8) This Open Offer is subject to the receipt of the statutory and other approvals for this Detailed Public Statement. In terms of Regulation 23 (1) (a) of the SEBI (SAST) Regulations, if the statutory approvals are not received, this Open Offer will stand withdrawn;

9) This Detailed Public Statement is being published in the following newspapers:

Publication	Language	Edition
Financial Express	English	All Editions
Jansatta	Hindi	All Editions
Arthik Lipi	Bengali	Kolkata Edition
Mumbai Lakshadweep	Marathi	Mumbai Edition

10) The Equity Shares will be acquired by the Acquirers free from all lien, charges and encumbrances and together with all the rights attached to, including all the rights to dividend, bonus and rights offer declared thereof;

11) In terms of Regulation 25 (2) of SEBI (SAST) Regulations, the Acquirers hereby undertake and declare that, they do not have any intention to alienate any material assets of the Target Company whether by way of sale, lease, encumbrance, or otherwise for the period 2 (Two) years from the closure of this Open Offer, except (a) in the ordinary course of business of the Target Company; and (b) on account of regulatory approvals or conditions or compliance with any law that is binding on or applicable to the Target company;

12) As per Regulation 38 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations 2015, as amended, (hereinafter referred to as **'SEBI (LODR) Regulations'**) read with Rule 19A of the Securities Contract (Regulation) Rules, 1957, as amended, (hereinafter referred to as **'SCRR'**), the Target Company is required to maintain at least 25.00% public shareholding, on continuous basis for listing. Pursuant to completion of this Open Offer, assuming full acceptance, the public shareholding in the Target Company will not fall below the minimum public shareholding requirement as per SCRR and the SEBI (LODR) Regulations;

II. BACKGROUND TO THE OPEN OFFER

A. The Acquirers intend to acquire 12,39,439 (Twelve Lakhs Thirty-Nine Thousand Four Hundred and Thirty-Nine) Equity Shares pursuant to Share Purchase Agreement at a price of ₹21.00/- (Indian Rupees Twenty-One Only) per Equity Share aggregating to ₹2,60,28,219.00/- (Indian Rupees Two Crores Sixty Lakhs Twenty-Eight Thousand Two Hundred and Nineteen Only) (hereinafter referred to as 'Sale Equity Shares'), subject to the terms and conditions set out in the Share Purchase Agreement, details of which are as follows:

Seller Promoter Shareholders			Acquirers		
Name of the Seller Promoter Shareholders	No. of Equity Shares	% of Equity Shares/ Voting Rights	Name of the Acquirers	No. of Equity Shares	% of Equity Shares/ Voting Rights
Brain Business Private Limited	4,39,400	11.72%	Vadasseril Chacko Georgekutty	4,13,147	11.02%
Dinkar Commercials Private Limited	3,62,900	9.68%	Midhun Ittoop	4,13,147	11.02%
Ektaa Tradefin Private Limited	1,10,000	2.93%	Varghese Mathew	4,13,145	11.01%
Superdeal Resources Private Limited	1,13,300	3.02%			
R K Kankaria (HUF)	12,200	0.33%			
Rajesh Kumar Kankaria	1,01,945	2.72%			
Rajni Kankaria	85,500	2.28%			
Rishabh Kankaria	9,294	0.25%			
Ruby Nahar	4,900	0.13%			
Total	**12,39,439**	**33.05%**		**12,39,439**	**33.05%**

Pursuant to the execution of the Share Purchase Agreement, this mandatory Open Offer is being made by the Acquirers in compliance with the Regulation 3 (1) and Regulation 4 of the SEBI (SAST) Regulations;

B. The Open Offer Price is payable in cash, in accordance with Regulation 9 (1) of SEBI (SAST) Regulations;

C. The prime object of the Open Offer is to acquire substantial acquisition of Equity Shares and Voting Rights Capital accompanied with the change in control and management of the Target Company;

D. This Open Offer is for acquisition of 26.00% of total Equity Share capital and Voting Share Capital of the Target Company. After the completion of this Open Offer and pursuant to transfer of Equity Shares so acquired under the Share Purchase Agreement, the Acquirers will hold the majority of the Equity Shares by virtue of which they will be in a position to exercise effective management and control over the Target Company;

E. The Acquirers have proposed to continue existing business of the Target Company and may diversify its business activities in future with prior approval of the shareholders. The main purpose of takeover is to expand the Company's business activities in same and diversified line through exercising effective control over the Target Company. However, no firm decision in this regard has been taken or proposed so far;

F. Pursuant to this Open Offer and the transactions contemplated in the Share Purchase Agreement, the Acquirers shall become the Promoters of the Target Company and, the Sellers will cease to be the promoter of the Target Company in accordance with the provisions of Regulation 31A (10) of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015;

III. EQUITY SHAREHOLDING AND ACQUISITION DETAILS

The current and proposed shareholding of the Acquirers in the Target Company and the details of their acquisition are as follows:

Sr. No.	Particulars	No. of Equity Shares	% of Equity Shares/ Voting Rights
a)	Equity shareholding before Public Announcement, i.e. Friday, June 11, 2021	Nil	Nil
b)	Equity shareholding as on the date of Public Announcement, agreed to be acquired through Share Purchase Agreement	12,39,439	33.05%
c)	Equity Shares acquired between the date of Public Announcement and the date of this Detailed Public Statement	Nil	Nil
d)	Equity Shares to be acquired in this Open Offer (assuming full acceptances)	9,75,026	26.00%
e)	Post Offer shareholding* as on 10th (Tenth) working day after closing of tendering period	22,14,465	59.05%

* Assuming all the Equity Shares which are offered are accepted in this Open Offer.

IV. OFFER PRICE

A. The Equity Shares of the Target Company having International Securities Identification Number 'INE201C01012' are presently listed on BSE Limited and The Calcutta Stock Exchange Limited. Further, the Equity Shares of the Target Company are placed under Group 'X' having a scrip code of '539435' and Scrip ID 'RFSL' on the BSE Limited. The Equity Shares bear scrip code of '028162' on The Calcutta Stock Exchange Limited;

B. Further, as The Calcutta Stock Exchange Limited is non-operational, hence there has been no trading in the Equity Shares of the Target Company on The Calcutta Stock Exchange Limited for last many years. The total trading turnover in the Equity Shares of the Target Company on the BSE Limited i.e. the nation-wide trading terminal based on trading volume during the twelve calendar months prior to the month of Public Announcement (June 01, 2020 to May 31, 2021) is as given below:

Stock Exchange	Total No. of Equity Shares traded during the Twelve calendar months prior to the month of Public Announcement	Total No. of listed equity shares of the Target Company	Total Trading Turnover (as % of total Equity Shares listed)
BSE Limited	43,246 Equity Shares	37,50,100 Equity Shares	1.15%

Based on the above information available on the website of BSE Limited, the Equity Shares of the Target Company are not frequently traded shares within the meaning of explanation provided in Regulation 2 (1) (j) of the SEBI (SAST) Regulations;

C. The Open Offer Price has been determined taking into account the parameters as set out under regulation 8 (2) of the SEBI (SAST) Regulations, as under:

Sr. No.	Particulars	Price (In ₹ per Equity share)
1.	Negotiated Price under the Share Purchase Agreement	₹21.00/-
2.	The Volume Weighted Average Price paid or payable for acquisitions by the Acquirer during 52 (Fifty-Two) weeks immediately preceding the date of Public Announcement	Not Applicable
3.	Highest price paid or payable for acquisitions by the Acquirer during 26 (Twenty-Six) weeks immediately preceding the date of Public Announcement	Not Applicable
4.	The Volume Weighted Average Market Price of shares for a period of sixty trading days immediately preceding the date of the public announcement as traded on the Stock Exchange where the maximum volume of trading in the shares of the Target Company are recorded during such period	Not Applicable
5.	Other Financial Parameters as at December 31, 2020:	
	(a) NAV per Equity share	₹21.98/-
	(b) Price Earning Capacity Value per Equity Share	Not Applicable
	(c) Market Based Value	Not Applicable

CA Bhavesh Rathod, Proprietor of M/s Bhavesh Rathod & Co. Chartered Accountants, (Firm Registration No.1402046W), having their office at A/101, Shelter CHSL, CSC Road, Dahisar (East), Mumbai – 400 068, Maharashtra, India, Tel: +91 9769113490, E-mail: info@cabhavesh@gmail.com vide valuation certificate dated Tuesday, June 16, 2021, calculated the fair value of the Equity Shares of Target Company as ₹21.98/- (Indian Rupees Twenty-One and Ninety-Eight Paise Only) per Equity Share.

In view of the parameters considered and presented in the table above, in the opinion of the Acquirers and Manger to the Offer, the Offer Price of ₹23.00/- (Indian Rupees Twenty-Three Only) per Equity Share being the highest of the prices mentioned above is justified in terms of Regulation 8 (2) of the SEBI (SAST) Regulations;

D. As on date of this Detailed Public Statement, there is no revision in Open Offer Price or Open Offer Size. In case of any revision in the Offer Price or Offer Size, the Acquirers would comply with Regulation 18 and all other applicable provisions of SEBI (SAST) Regulations;

E. There have been no corporate actions by the Target Company warranting adjustment of any of the relevant price parameters under Regulation 8 (9) of the SEBI (SAST) Regulations. The Offer Price may be adjusted in the event of any corporate actions like bonus, rights issue, stock split, consolidation, dividend, demergers, and reduction etc. where the record date for effecting such corporate actions falls between the date of this Detailed Public Statement up to 3 (Three) Working Days prior to the commencement of the tendering period of the Offer, in accordance with Regulation 8 (9) of the SEBI (SAST) Regulations

F. In the event of any acquisition of Equity Shares by the Acquirer during the Offer period, at a price higher than the Offer Price, then the Offer Price will be revised upwards to be equal to or more than the highest price paid for such acquisition in terms of Regulation 8 (8) of the SEBI (SAST) Regulations. However, the Acquirer shall not acquire any Equity Shares after the 3rd (Third) Working Day prior to the commencement of the tendering period of this Offer and until the expiry of the tendering period of this Offer.

G. As on the date of this Detailed Public Statement, there is no revision in the Offer Price or Offer Size. An upward revision to the Offer Price or to the Offer Size, if any, on account of competing offers or otherwise, may also be done at any time prior to the commencement of 1 (One) Working Day before the commencement of the Tendering Period of this Open Offer in accordance with Regulation 18 (4) of the SEBI (SAST) Regulations. Such revision would be done in compliance with other formalities prescribed under the SEBI (SAST) Regulations. In the event of such revision, the Acquirer shall: (i) make corresponding increase to the escrow amount (ii) make an announcement in the same newspapers in which this this Detailed Public Statement has been published; and (iii) simultaneously notify the Stock Exchanges, the SEBI and the Target Company at its registered office of such revision.

H. If the Acquirers acquire Equity Shares of the Target Company during the period of 26 (Twenty-Six) weeks after the tendering period at a price higher than the Open Offer Price, the Acquirers would pay the difference between the highest acquisition price and the Open Offer Price, to all shareholders whose Equity Shares have been accepted in the Open Offer within 60 (Sixty) days from the date of such acquisition. However, no such difference shall be paid in the event that such acquisition is made under another Open Offer under SEBI (SAST) Regulations, or pursuant to SEBI (Delisting of Equity Shares) Regulations, 2021, or open market purchases made in the ordinary course on the stock exchanges, not being negotiated acquisition of shares of the Target Company in any form;

V. FINANCIAL ARRANGEMENTS

A. In terms of Regulation 25 (1) of the SEBI (SAST) Regulations, the Acquirers have adequate financial resources and have made firm financial arrangements for the implementation of this Open Offer in full out of their own sources, and net-worth is calculated after deducting the borrowings made by the Acquirers from any bank and/ or financial institutions as envisaged. CA Amith, Partner at A. John Moris & Co., Chartered Accountants, bearing membership number 244398, firm registration number S007220, having its head office located at No.5, Lakshmipuram, 1st Street, Deivasigamani Road (Near Music Academy), Royapettah, Chennai – 600014, Tamil Nadu, India with contact details being 044-2811600374; and office situated at TC 7/368/2, Raj Arcade, Kinar Junction, Cherur Post, Thrissur – 680008, with contact details being +91-487-232-3611, +91-99953-13611, and Email Address being thrissur@ajohnmoris.com vide certificate dated Wednesday 16, 2021 stated that sufficient resources are available with Acquirers for fulfilling the obligations under this Open Offer in full;

B. The maximum consideration payable by the Acquirers to acquire 9,75,026 (Nine Lakhs Seventy-Five Thousand and Twenty-Six) fully paid-up Equity Shares at the Offer Price of ₹23.00/- (Indian Rupees Twenty-Three Only), assuming full acceptance of the Open Offer would be ₹2,24,25,598.00/- (Indian Rupees Two Crores Twenty-Four Lakhs Twenty-Five Thousand Five Hundred and Ninety-Eight Only). In accordance with Regulation 17 of the SEBI (SAST) Regulations, the Acquirers have opened an Escrow Account under the name and style of 'RFSL - Open Offer Escrow Account' (hereinafter referred to 'Escrow Account') with ICICI Bank Limited, (hereinafter referred to 'Escrow Banker') and have deposited ₹75,00,000.00/- (Rupees Seventy Five-Lakhs Only), being more than 25% of consideration payable in this Open Offer, assuming full acceptance;

C. The Manager to the Offer is duly authorized to operate the above mentioned Escrow Account to the exclusion of all others and been duly empowered to realize the value of the Escrow Account in terms of the SEBI (SAST) Regulations;

D. Based on the aforesaid financial arrangements and on the confirmations received from the Escrow Banker and the Chartered Accountant, the Manager to the Offer is satisfied about the ability of the Acquirers to fulfill its obligation in respect of this Offer in accordance with the SEBI (SAST) Regulations;

E. In case of upward revision of the Open Offer Price and/ or the Open Offer Size, the Acquirers would deposit additional appropriate amount into an Escrow Account to ensure compliance with Regulation 18 (5) of the SEBI (SAST) Regulations, prior to effecting such revision;

VI. STATUTORY AND OTHER APPROVALS

A. This Open Offer is subject to receiving the necessary approval(s), from Reserve Bank of India, and any other approval as required under the Foreign Exchange Management Act, 1999 and subsequent amendments thereto, for acquiring Equity Shares tendered by non-resident shareholders, if any;

B. The Target Company, being a Non-Deposit taking Non-Banking Finance Company registered with the Reserve Bank of India, is mandated in an event of any acquisition or transfer of control of Non-Banking Finance Company, to seek and obtain prior approval of Reserve Bank of India in terms of Paragraph 61 of Chapter – IX of Section III of Master Direction – Non-Banking Financial Company – Non-Systemically Important Non-Deposit taking Company (Reserve Bank) Directions, 2016 bearing notification number DNBR.PD.007/03.10.119/2016-17 dated September 01, 2016;

C. The Acquirers in terms of Regulation 23 of SEBI (SAST) Regulations will have a right not to proceed with this Open Offer in the event the statutory approvals indicated above are refused. In the event of withdrawal, a public announcement will be made within 2 (Two) working days of such withdrawal, in the same newspapers in which this Detailed Public Statement has appeared;

D. In case of delay in receipt of any statutory approval, SEBI may, if satisfied that delay receipt of the requisite approvals was not due to any wilful default or neglect of the Acquirers or failure of the Acquirers to diligently pursue the application for the approval, grant extension of time for the purpose, subject to the Acquirers agreeing to pay interest to the Equity Public Shareholders as directed by SEBI, in terms of Regulation 18 (11) of the SEBI (SAST) Regulations. Further, if delay occurs on account of wilful default by the Acquirers in obtaining the requisite approvals, Regulation 17 (9) of the SEBI (SAST) Regulations will also become applicable and the amount lying in the Escrow Account shall become liable to forfeiture;

E. Except as stated in Clause VI (B), no approval is required from any bank or financial institutions for this Offer to the best of the knowledge of the Acquirers.

VII. TENTATIVE SCHEDULE OF ACTIVITIES

Tentative Schedule of Activities	Date	Day
Date of the Public Announcement	16 June, 2021	Wednesday
Last date of publication of Detailed Public Statement in newspapers	23 June, 2021	Wednesday
Last date of filing of the Draft Letter of Offer with SEBI	30 June, 2021	Wednesday
Last date of a Competing Offer	14 July, 2021	Wednesday
Last date by which SEBI's observations will be received	22 July, 2021	Thursday
Identified Date*	26 July, 2021	Monday
Date by which the Letter of Offer will be dispatched to the shareholders	02 August, 2021	Monday
Last date by which Independent Directors Committee of the Target Company shall give its recommendation	05 August, 2021	Thursday
Last date for revising the Open Offer Price / Open Offer Size	06 August, 2021	Friday
Open Offer Opening Public Announcement	06 August, 2021	Friday
Date of commencement of tendering period (Open Offer Opening Date)	09 August, 2021	Monday
Date of closing of tendering period (Open Offer Closing Date)	24 August, 2021	Tuesday
Date by which all requirement including payment of consideration would be completed	7 September, 2021	Tuesday

Note: Schedule of Activity may be changed on the basis on receipt of Reserve Bank of India and SEBI's approval;
**Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (except the Acquirers and Sellers) are eligible to participate in the Offer any time before the Closure of the Offer.*

VIII. PROCEDURE FOR TENDERING THE EQUITY SHARES IN CASE OF NON-RECEIPT OF LETTER OF OFFER

A. All owners of Equity Shares (except the parties to the Share Purchase Agreement) whether holding Equity Shares in dematerialized form, registered or unregistered, are eligible to participate in the Offer any time before closure of the tendering period;

continue on next page

GOGIA CAPITAL SERVICES LIMITED

CIN: L74899DL1994PLC059674
Regd. Office: 100A/1 Right Wing, The Capital Court, Ground Floor, Shopping Centre, Munirka-III New Delhi -110067
E-mail: accounts@gogiacap.com
Website: www.gogiacap.com

NOTICE

Notice is hereby given that a meeting of Board of Directors of the company is scheduled to be held on Tuesday, the 29th June 2021 at 3.30pm at its registered office to consider and approve the Audited Financial Results of the Company for the last Quarter and Year ended on 31st March, 2021 and any other matter with the permission of the chair.

The said notice can be accessed on the website of the company at www.gogiacap.com and may also be accessed on the stock exchange website at www.bse.com

For Gogia Capital Services Limited
Sd/-
Place: Delhi — SATISH GOGIA
Date: 19.06.2021 — Managing Director

KOTIA ENTERPRISES LIMITED

CIN: L74110DL1980PLC010678
Regd. Off: 905, New Delhi House, 27, Barakhamba Road, New Delhi-110001
Tel:- 91-11 -40045955
Email: compliance@kotiaenterprises.com,
Website: www.kotiaenterprises.com

NOTICE OF BOARD MEETING

Pursuant to Regulation 29(1) (a) & 47(1) (a) & 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, Notice is hereby given that meeting of Board of Directors of **M/s Kotia Enterprises Limited** will be held on Monday, 28th June, 2021 at registered office of the Company to consider and approve Audited Financial Results for the quarter and year ended 31st March, 2021.

For Kotia Enterprises Limited
Sd/-
Ayush Jindal
Place: New Delhi — Company Secretary &
Date: 18.06.2021 — Compliance Officer

ICICI Prudential Asset Management Company Limited

Corporate Identity Number: U99999DL1993PLC054135

To increase awareness about Mutual Funds, we regularly conduct Investor Awareness sessions across the country. Schedule for upcoming "Chat Show" webinar is as below:

Date	Timings	For Registration
20th June, 2021	10:30 am onwards	https://bit.ly/NV-ICICIPru

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

IAP No. 002/06/2021

LORDS CHLORO ALKALI LIMITED

(**CIN :** L24117RJ1979PLC002099)
Regd Office : SP-460, Matsya Industrial Area, Alwar-301030 (Rajasthan)
Corp. Office : A-281, Ist Floor, Defence Colony, New Delhi-110024
Phone: 011-40239034/35/36/37/38; **Fax:** 011-46865930
Web: www.lordschloro.com; **E-mail :** contact@lordschloro.com

NOTICE

Pursuant to Regulation 29 read with Regulation 47 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, Notice is hereby given that the Meeting of Board of Directors of the Company will be held on **Monday, 28th June, 2021 at 5:30 P.M.** at its Corporate Office at A-281, Ist Floor, Defence Colony, New Delhi - 110024,inter-alia, for consideration, approval and publication of Audited Financial Results for the quarter and year ended on 31st March, 2021.
The said Notice may be accessed on the Company's Website i.e. www.lordschloro.com and may also be accessed at Stock Exchange Website at www.bseindia.com.

By Order of the Board of Directors
For Lords Chloro Alkali Limited
Sd/-
Place: New Delhi — Dipendra Chaudhary
Date : 17.06.2021 — Company Secretary

LCC INFOTECH LIMITED

CIN-L72200WB1985PLC073196
Regd Office- P-16, C.I.T.Road, Kolkata-700014
Corporate office: 2/5A Sarat Bose Road, Kolkata-20
Email: corporate@lccinfotech.co.in
Ph-033-40033636/37 • Fax- 033024852932
Website: www.lccinfotech.in

Pursuant to regulation 29 of SEBI (Listing Obligations and Disclosure Requirement) Regulations 2015, Notice is hereby given that the meeting of the Board of Director of the company is scheduled to be held on Wednesday 30th June 2021 at 2.00 PM at corporate office of the company at 2/5A Sarat Bose Road, Kolkata-700020 West Bengal, to consider and approve inter-alia the Audited Financial Result for the Qtr. And year ended on 31.03.2021.
In view of above the trading window for dealing in the securities of the company was remain closed for the specified persons from 1st April 2021 till 48 Hrs from announcement of unaudited financial result.
The intimation contained in the notice is also available on the website of the company and also on the website of the exchange.
Date: 16.06.2021 — **For LCC Infotech Limited**
Place: Kolkata — Sidharth Lakhotia

Morn Media Limited

Regd. Office:- Jagran Building, 2, Sarvodaya Nagar, Kanpur - 208 005
CIN:- L22121UP1983PLC006177 **ISIN:-** INE343T01016
Tel.No:- 0512-2216161, **E-mail:-** mornmedialimited@hotmail.com
Website:- www.mornmedia.com

Extract of Audited Financial Results for the Quarter and year ended on March 31, 2021
(Amount Rs. in Lakhs, except per share data)

Particulars	Quarter Ended 31.03.2021 (Audited)	Year Ended 31.03.2021 (Audited)	Quarter Ended 31.03.2020 (Audited)
Total income from operations	-	-	-
Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	0.66	(0.18)	(3.17)
Net Profit / (Loss) for the period before Tax (after Exceptional and/or Extraordinary items)	0.66	(0.18)	(3.17)
Net Profit / (Loss) for the period after Tax (after Exceptional and/or Extraordinary items)	1.03	0.67	(2.51)
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	1.03	0.67	(2.51)
Equity Share Capital (Face value Rs. 10 per share)	50.00	50.00	50.00
Reserves (excluding revaluation reserve)		69.20	
Earnings Per Share (Face value of Rs. 10/- each) (not annualized) (in Rs.)			
- Basic	0.20	0.13	(0.51)
- Diluted	0.20	0.13	(0.51)

Notes:
1. The above is an extract of the detailed format of quarterly and year ended March 31, 2021 Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of Quarterly and yearly Financial Results are available on the websites of the Stock Exchange www.msei.in and also available on the Company's website www.mornmedia.com.
2. The above results have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on June 18, 2021.

By the Order of the Board
For Morn Media Limited
Sd/-
Pramod Kumar Nigam
Director
DIN-07575887
Date: June 18, 2021
Place: Kanpur

ICICI Prudential Asset Management Company Limited

ICICI PRUDENTIAL MUTUAL FUND — TARAKKI KAREIN!

Corporate Identity Number: U99999DL1993PLC054135

Registered Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001.
Corporate Office: One BKC, 13th Floor, Bandra Kurla Complex, Mumbai - 400 051.
Tel.: +91 22 2652 5000, Fax: +91 22 2652 8100, Website: www.icicipruamf.com, Email id: enquiry@icicipruamc.com
Central Service Office: 2nd Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400 063. Tel.: 022 2685 2000 Fax: 022 26868313

Notice-cum-addendum to Statement of Additional Information (SAI) of ICICI Prudential Mutual Fund (the Fund)

Notice is hereby given that Mr. Seck Wai Kwong (bearing DIN: 02349794) has been appointed as Director on the Board of Directors of ICICI Prudential Asset Management Company Limited (the Company) with effect from June 15, 2021. Mr. Seck Wai Kwong is an Associate Director.

The following details of Mr. Seck Wai Kwong shall be included in the SAI of the Fund:

Name	Age/ Qualification	Brief Experience
Mr. Seck Wai Kwong (DIN: 02349794)	66 years/Master of Business Administration (Finance) and Bachelor of Economics	Mr. Seck Wai-Kwong is Chief Executive Officer of Eastspring Investments, the USD 248 billion Asian investment management arm of Prudential plc. As CEO, he has overall responsibility for growing the business, deepening the investment capabilities and expanding Eastspring's global and local retail and institutional client base. Prior to joining Eastspring in April 2019, he was CEO Asia-Pacific for State Street Bank & Trust since 2011. He had joined State Street from the Singapore Exchange where he was Chief Financial Officer for eight years. His professional career had been focused primarily on wealth management and investment banking, having held senior-level positions in the Monetary Authority of Singapore, the Government of Singapore Investment Corporation (GIC), Lehman Brothers and DBS Bank. Mr. Wai-Kwong is a Board Member of GIC. He is also the Chairman of the Investment Committee and a Trustee of the Singapore Police Force's pension fund. He chairs the Future Leaders Council at the Wealth Management Institute of Nanyang Technological University. He is on the Global Advisory Board of Gordon College in Wenham, Massachusetts, and a member of the Hong Kong University of Science and Technology's Business School Advisory Council. Mr. Wai-Kwong earned a Master of Business Administration with Distinction from the Wharton School with a major in finance, and a Bachelor of Economics with first-class honours from Australia's Monash University, where he is also a Vice-Chancellor Professorial Fellow and serves on the Monash Philanthropy Council. On Singapore's National Day in 2017, the Republic awarded him the Public Service Medal.

Further, Notice is hereby given that Mr. Bernard Teo (DIN: 08584418) has ceased to be the Director of the Company with effect from June 15, 2021.

This Notice-cum-addendum forms an integral part of the SAI of the Fund, as amended from time to time. All the other provisions of the SAI except as specifically modified herein above remain unchanged.

For ICICI Prudential Asset Management Company Limited
Place : Mumbai — Sd/-
Date : June 18, 2021 — **Authorised Signatory**

No. 014/06/2021

To know more, call 1800 222 999/1800 200 6666 or visit www.icicipruamf.com

As part of the Go Green Initiative, investors are encouraged to register/update their e-mail id and mobile number to support paper-less communications.

To increase awareness about Mutual Funds, we regularly conduct Investor Awareness Programs across the country. To know more about it, please visit https://www.icicipruamf.com or visit AMFI's website https://www.amfiindia.com

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

NEIL INDUSTRIES LIMITED

CIN: L51109WB1983PLC036091
R/O: 88B, (Ground Floor), Lake View Road, Kolkata-700029
Corporate Office: 14/113, Civil Lines, 402-403, Kan Chambers, Kanpur-208001
E Mail: neilil@rediffmail.com, neilindustrieslimited@gmail.com
Ph: Corp Office: 0512- 2303325
WEB: www.neil.co.in

NOTICE OF BOARD MEETING

NOTICE is hereby given that pursuant to Clause 47(1) (a) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 as made applicableby SEBI, a Meeting of the Board of Directors of the Company will be held on **Saturday, the 26th day of June, 2021 at 11:00 A.M.**at its Corporate Office i.e.14/113, Civil Lines, 402-403, Kan Chambers, Kanpur-208001 inter alia to consider and take on record the Audited Financial Results of the Company for the quarter/year ended March 31st, 2021 and transact such other business as may be required. Further information in reference to this is available on the website of the company i.e.www.neil.co.in and on the website of the BSE Ltd i.e.www.bseindia.com.

For **Neil Industries Limited**
Sd/-
Date: 18th June, 2021 — **(Amanpreet Kaur)**
Place: Kanpur — **Company secretary**

Jullundur Motor Agency (Delhi) Limited

CIN: L35999HR1998PLC033943
Regd. Off.: 458-1/16, Sohna Road, Opp. New Court, Gurugram - 122001, H.R INDIA
Ph. No.: 0124-3019210, 211
Email ID: info@jmaindia.com,
Website: www.jmaindia.com

NOTICE

NOTICE is hereby given that pursuant to Regulations 29, 33, 47 and any other Regulation(s), if applicable, of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, a meeting of the Board of Directors of the Company is scheduled to be held on Friday, the 25th day of June, 2021 at 02:30 PM (14:30 Hrs) at its Registered Office situated at 458-1/16, Sohna Road, Opposite New Court, Gurugram-122001, Haryana, inter-alia, to consider and approve the Annual Financial Results/ Annual Financial Statements (Standalone & Consolidated) for the 04th Quarter and Financial Year ended on 31st March, 2021 and to recommend the declaration of final dividend, if any, for the Financial Year 2020-21 subject to the approval of Shareholders.

The above details of said meeting are available at website of the Company www.jmaindia.com and also at website of stock exchange www.nseindia.com.

For **Jullundur Motor Agency (Delhi) Limited**
Sd/-
CS Ramkesh Pal
Place: Gurugram — **(Company Secretary)**
Date: 17.06.2021 — **M. No. A40120**

SMS LIFESCIENCES INDIA LIMITED

CIN: L74930TG2006PLC050223
Registered office : Plot.No. 19-III, Road No.71, Opp. Bharatiya Vidya Bhavan Public School, Jubilee Hills, Hyderabad-500 096. Phone.No: 040-66288888
Fax: 040-23551401"website: www.smslife.in email cs@smslife.in

EXTRACT OF AUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2021

(₹ in Lakhs)

Sl. No.	Particulars	Quarter ended 31.03.2021	Quarter ended 31.03.2020	Year ended 31.03.2021	Year ended 31.03.2020
1	Total Income from Operations	8,251.38	4,598.54	26,559.18	26,078.12
2	Net Profit/ (Loss) (before tax, Exceptional items)	674.18	127.06	1,956.75	1,466.80
3	Net Profit/ (Loss) before tax (after Exceptional items)	674.18	127.06	1,956.75	1,466.80
4	Net Profit/ (Loss) after Tax (after Exceptional Items)	505.36	157.24	1,355.66	1,018.31
5	Total Comprehensive Income (comprising profit/Loss after tax) and other comprehensive income)	511.60	128.04	1,348.32	987.04
6	Equity Share Capital (Face value: Re.10/- each)	302.33	302.33	302.33	302.33
7	Other Equity (excluding Revaluation Reserve)	-	-	12,619.29	11,270.98
8	Earnings per share (before extraordinary items) - (Not annualized) a) Basic/Diluted (in Rs)"	16.72	5.20	44.84	33.68

NOTES :

a) **Standalone Results** (₹ in Lakhs)

PARITCULARS	Quarter ended 31.03.2021	Quarter ended 31.03.2020	Year ended 31.03.2021	Year ended 31.03.2020
Total Income from Operations	7,952.31	4,625.28	26,025.55	25,692.42
Net Profit before Tax	592.37	117.09	1,935.44	1,333.77
Net Profit after Tax	395.37	147.11	1,316.83	914.73
Total Comprehensive Income	401.10	119.95	1,308.08	882.38

b) The above Standalone and consolidated Financial Results have been reviewed and recommended by the Audit Committee and approved by the Board of Directors in their respective meetings held on June 18, 2021.
c) These results have been prepared in accordance with the Companies (Indian Accounting Standards) Rules,2015 (IndAS) prescribed Under Section 133 of the Companies Act,2013 and other recognized accounting practices and policies to the extent applicable.
d) The above is an extract of detailed format of Standalone and Consolidated results for quarterly / yearly results filed with the stock exchanges under Regulation 33 of the SEBI (LODR) Regulations, 2015. The full format of quarterly / yearly financial results are available on the website of the Stock Exchanges of BSE (www.bseindia.com) & NSE (www.nseindia.com) and Company' website (www.smslife.in).

By order of the Board
for **SMS LIFESCIENCES INDIA LIMITED**
TVVSN Murthy
Managing Director
DIN: 00465198
Place : Hyderabad
Date : 18-06-2021

KERALA STATE ROAD TRANSPORT CORPORATION

Transport Bhavan , Fort P.O , Thiruvananthapuram - 695023
E-TENDER NOTICE (RE-TENDER)

Name of Item	Qty	Last Date of Bid submission
Fully Built 9 Meter Non AC-Electric Bus with 25 Chargers.	50 Nos.	06.00 PM 26.06.2021

For the detailed tender document visit: www.etenders.kerala.gov.in, www.keralartc.com/tenders/purchase, e-mail : sr@kerala.gov.in

sd/-
Chairman & Managing Director
18.06.2021

DELHI JAL BOARD

OFFICE OF THE DIRECTOR (REVENUE)
VARUNALAYA PHASE-II, KAROL BAGH, NEW DELHI:05
(011-23637218)

Re-invite NIT/RFP NO. 01/DJB/DOR/Rev.(HQ)/2021-22/ dated 17.06.2021

On behalf of Delhi Jal Board, Director (Revenue) re-invites online tenders for Selection of Agencies for Online spot - reading, capturing of image of water meter, billing and distribution of Bill of Water/ Sewer Connections under the jurisdiction of Delhi Jal Board in respect of Rohini and Janakpuri Zones as under:-

Item No.	Name of Zone	Tender Fee	Earnest Money	Date of release of tender on e-procurement portal	Period	Last date / time of receipt of e-tender through e-procurement portal
Item No.1	Rohini Zone	Rs. 1,500/-	Rs. 4,62,300/-	18.06.2021	02 Years	02.07.2021 upto 1.00 P.M. Tender ID 2021_DJB_204558_1
Item No.2	Janakpuri Zone	Rs. 1,500/-	Rs. 4,04,500/-	18.06.2021	02 Years	02.07.2021 upto 1.00 P.M. Tender ID 2021_DJB_204558_2

The RFP document can be downloaded from Delhi Government e-Procurement website (**https://govtprocurement.delhi.gov.in**).

ISSUED BY P.R.O. (WATER)
Advt. No. J.S.V. 122 (2021-22)

"STOP CORONA: Wear Mask, Follow Physical Distancing, Maintain Hand Hygiene"

Sd/-
Dy. Director Revenue (HQ)

PPFAS MUTUAL FUND

There's only one right way®

NOTICE CUM ADDENDUM TO THE STATEMENT OF ADDITIONAL INFORMATION (SAI) OF PPFAS MUTUAL FUND ('THE FUND')

Appointment of Director on the Board of PPFAS Trustee Company Private Limited (Trustees to PPFAS Mutual Fund)

Investors are requested to note that the Board of Directors of PPFAS Trustee Company Private Limited ('PPFAS TC') have approved the appointment of Mr. Burjor Dorab Nariman as an Independent Director on the Board of PPFAS TC with effect from June 16, 2021. Accordingly, the section "Details of Trustee Company Directors" in the SAI shall be updated with the following details:

Name of Director	Age and Qualification	Brief Experience
Mr. Burjor Dorab Nariman Independent Director	Age: 67 Qualification: B.com, FCS	Mr. Nariman held the position as a Company Secretary and Head Compliance for ACC Limited during the period starting from December 2009 to March 2017. In ACC Limited, he was Key managerial personnel. Prior to joining ACC Limited, he was associated with The Bombay Dyeing & Mfg. Co. Ltd. in Mumbai from December 2005 to December 2009. Mr. Nariman held the position as Senior Vice President - Corporate Group in the Corporate Advisory & Legal Services functions. Other Directorship - Nil

All other terms and conditions of the SAI remains unchanged.

This addendum shall form an integral part of the SAI of the Fund as amended from time to time.

For PPFAS Asset Management Private Limited
(Investment Manager to PPFAS Mutual Fund)
Sd/-
Place : Mumbai
Date : June 18, 2021 — **Director**

Name of Mutual Fund: PPFAS Mutual Fund

For more information please contact:
PPFAS Asset Management Private Limited (Investment Manager to PPFAS Mutual Fund)
CIN No: - U65100MH2011PTC220623
Registered Office: - 81/82, 8th Floor, Sakhar Bhavan, Ramnath Goenka Marg, 230 Nariman Point, Mumbai - 400 021. INDIA.
Tel.: 91 22 6140 6555 **Fax:** 91 22 6140 6590. **E-mail:** mf@ppfas.com. **Website:** www.amc.ppfas.com

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

L&T Mutual Fund

L&T Financial Services — Mutual Fund

L&T Mutual Fund
6th Floor, Brindavan, Plot No. 177
C. S. T. Road, Kalina
Santacruz (East), Mumbai 400 098

call 1800 2000 400
email investor.line@lntmf.co.in
www.ltfs.com

Notice-Cum-Addendum (No. 18 of F.Y. 2021 – 2022)

Notice-Cum-Addendum to the Statement of Additional Information ("SAI")

Notice is hereby given that Mr. Ronak Vora, Equity Analyst of L&T Investment Management Limited ("LTIM") has resigned from the services of LTIM and hence he ceases to be a Key Personnel of LTIM with effect from the close of business hours on June 14, 2021.

Pursuant to the above, reference of Mr. Ronak Vora as appearing under "Information on Key Personnel" in the SAI of L&T Mutual Fund ("the Fund") stands deleted.

This notice cum addendum shall form an integral part of the SAI of L&T Mutual Fund as amended from time to time.

For L&T Investment Management Limited
(Investment Manager to L&T Mutual Fund)

Sd/-
Authorised Signatory

Date : June 18, 2021
Place : Mumbai

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

to be continued...

B. Persons who have acquired the Equity Shares of the Target Company but whose names do not appear in the register of members of the Target Company as on the Identified Date or unregistered owners or those who have acquired the Equity Shares of the Target Company after the Identified Date or those who have not received the Letter of Offer, may also participate in this Open Offer;
C. This Open Offer will be implemented by the Acquirers through Stock Exchange Mechanism as provided under the SEBI (SAST) Regulations and the SEBI circular bearing reference number 'CIR/CFD/POLICY/CELL/1/2015' dated April 13, 2015 and SEBI circular bearing reference number 'CFD/DCR2/CIR/P/2016/131' dated December 09, 2016 issued by SEBI and on such terms and conditions as may be permitted by law from time to time;
D. The Acquirers have appointed Harjivandas Nemidas Securities Private Limited (hereinafter referred to as 'Buying Broker') for this Open Offer through whom the purchase and settlement of the Offer Equity Shares tendered in this Open Offer shall be made. The contact details of the Buying Broker are as mentioned below:

Name	**Harjivandas Nemidas Securities Private Limited**
Address	G12/13, Hilife Mall, P.M. Road, Santacruz West, Mumbai - 400 054, Maharashtra, India
Contact No.	+91 98200 81141
Email Id	kartik@hnspl.com / kartik.broker1234@gmail.com
Contact Person	Kartik Broker

E. BSE Limited shall be the Designated Stock Exchange for the purpose of tendering Offer Shares in this Open Offer;
F. All Public Equity Shareholders who desire to tender their Equity Shares under the Open Offer would have to intimate their respective stock brokers (hereinafter referred to as '**Selling Brokers**') within the normal trading hours of the secondary market, during the tendering period;
G. The detailed process of stock exchange will be provided in the Letter of Offer which shall be sent to the Public Equity Shareholder of the Target Company;

IX. THE DETAILED PROCEDURE FOR TENDERING THE EQUITY SHARES IN THIS OPEN OFFER WILL BE AVAILABLE IN THE LETTER OF OFFER THAT WOULD BE MAILED TO THE EQUITY PUBLIC SHAREHOLDERS OF THE TARGET COMPANY AS ON THE IDENTIFIED DATE.

X. OTHER INFORMATION

A. The Acquirers, hereby undertake and confirm that, they accept full responsibility for the information contained in the Public Announcement, and this Detailed Public Statement and also for the obligations of the Acquirers as laid down in the SEBI (SAST) Regulations;
B. The Acquirers have appointed Purva Sharegistry (India) Private Limited, as the Registrar to the Offer bearing SEBI Registration Number 'INR000001112', having office at Unit No. 9, Ground Floor, Shiv Shakti Industrial Estate, J. R. Boricha Marg, Lower Parel East, Mumbai – 400 011, Maharashtra, India, bearing contact details such as contact number 022 2301 2518 / 8261, Email Address support@purvashare.com and website www.purvashare.com. The Contact Person Ms. Deepali Dhuri can be contacted from 10:00 a.m. (Indian Standard Time) to 5:00 p.m. (Indian Standard Time) on working days (except Saturdays, Sundays and all public holidays), during the period this Open Offer is open;
C. This Detailed Public Statement will also be available on website of SEBI at www.sebi.gov.in.

ISSUED BY THE MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS

CAPITALSQUARE® Teaming together to create value

MANAGER TO THE OFFER
CAPITALSQUARE ADVISORS PRIVATE LIMITED
208, 2nd Floor, AARPEE Center, MIDC Road No 11, CTS 70, Andheri (East), Mumbai-400093, Maharashtra, India. **Tel:** +91-22-668 49999/ +91 98742 83532
Fax: +91-22-668 49998**Website:** www.capitalsquare.in
Email-ID: tanmoy.banerjee@capitalsquare.in/mb@capitalsquare.in
Contact Person: Mr. Tanmoy Banerjee **SEBI Registration No:** INM000012219

Place: Mumbai
Date: June 18, 2021

On behalf of the Acquirers
Vadasseril Chacko Georgekutty
Sd/-

Surjeet Comm.